

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA 19/91 MP 672/92 ... Date of decision: 26.10.92

Sh. R.L.Gautam ... Applicant

Versus

Union of India ... Respondents

For the applicant ... None

For the respondents ... Sh. O.P.Kshatriya, Counsel.

CORAM

Hon'ble Sh. P.K. Kartha, Vice Chairman (J)

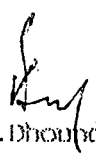
Hon'ble Sh. B.N. Dhoundiyal, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporters or not ?

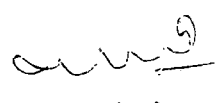
J U D G E M E N T (Oral)

(Delivered by Hon'ble Sh. P.K.Kartha, V. C. (J))

None present for the applicant. The case is dismissed for default and non-prosecution.


(B.N.Dhoundiyal)

Member(A)


(P.K.Kartha)

Vice Chairman(J)